

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

19. C.P.(IB)-3867(MB)/2018

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2022**

NAME OF THE PARTIES: Unitech Power Transmission Ltd.
V/s
Soma Enterprises Ltd.

APPEARANCE :

FOR THE OPERATIONAL CREDITOR : None present
FOR THE CORPORATE DEBTOR : Adv. Ashish Pyasi

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Virtual Hearing (VC). None present for the Operational Creditor. Counsel appearing for the Corporate Debtor submitted that the present Company Petition is not maintainable as the claim of the debt and default of the Operational Creditor is solely premised on the Award of the Arbitration, which is under challenge before the Hon'ble High Court Delhi. Without going into that aspect, since it is noticed that there is no representation for the Operational Creditor, list this matter for appearance of the Operational Creditor/dissmissal on **30.09.2022**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
23.09.2022
ANKIT

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)